

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:609

ANSWERED ON:28.07.2010

REVISION OF NORMS OF SSA

Adsul Shri Anandrao Vithoba; Dharmshi Shri Babar Gajanan; Dhruvanarayana Shri R. ; Gandhi Shri Feroze Varun; Yadav Shri Dharmendra

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether there is an urgent need to revise the several norms of Sarva Shiksha Abhiyan (SSA) to align them with the standards of the Right of Children to Free and Compulsory Education Act;
- (b) if so, the details thereof;
- (c) the steps taken by the Union Government in this regard;
- (d) whether any consensus has been reached with the State Governments for revision of SSA norms; and
- (e) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT(SMT. D. PURANDESWARI)

(a) to (e): The Executive Committee of SSA has revised the following SSA norms in January, 2010 in order to align them with the norms of the Right of Children to Free and Compulsory Education Act:

1. School to be ensured within the area of the limits of the neighborhood as laid down by the State Government pursuant to the RTE Act.
2. All existing EGS centres functioning for two years to be upgraded to regular schools, or closed down. No new EGS centres to be sanctioned from 2010-11 onwards.
3. Special training for age appropriate enrollment of out-of-school and drop out children through residential and non-residential courses.
4. Infrastructure norms to include school libraries including books @Rs.3,000/- for primary school & Rs.10,000/- for upper primary school as a one time grant.
5. The ceiling on school repairs upto a maximum of 5% of the existing schools for each district in a particular year, which inhibited the demand for repairs, has been removed.
6. School grant can be utilized for play material, games, sports equipment, in addition to the existing provision for replacement of non-functional schools equipment and for other recurring costs such as consumables etc.
7. Training norms have been revised to include training of Resource Persons, Master trainers, BRC & CRC coordinators for upto 10 days each year @Rs.100/- per person per day.
8. Financial provisions for children with special needs enhanced from Rs.1200/- per child to Rs.3000/- per child per year, provided that at least Rs.1000 per child will be used for the engagement of resource teachers.
9. The community mobilization provisions have been strengthened. Against existing training for two days the training to community personnel will now be for six days i.e. three days residential training and three days non-residential training. Financial limits for training has also being enhanced from Rs.30/- per day to Rs.100/- per day for residential training and Rs.50/- per day per person for non-residential training.
10. Management cost for districts with small annual plan & size enhanced from Rs.20 lakh per district to Rs.40 lakhs subject to the overall ceiling of 6% being maintained at the national level.